ANF- 1A PROFILE OF EXPORTER AND IMPORTER

APPLICATION FORM FOR PROFILE OF EXPORTER AND IMPORTER

Please Note: The process of application for IEC Profile updation is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website(https://dgft.gov.in) -> IEC Profile. The given ANF-1A is provided here for reference purposes. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT

Note: Please state 'Not Applicable' wherever the information/data is not applicable to you.

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1. IEC details:			
i. IEC Number:			
ii. Date of Issue and Issuing Authority:			
2. Applicant firm's details :			
i. Name of the entity:			
ii. Address(Registered Office in case of Companies and Head Office incase of Others):			
iii. Landline no. ifany:			
iv. Firm Mobile No. (For correspondence with DGFT):			
v. e-mail id/ website address:			
vi. Nature of the Concern:Proprietorship/Partnership/Limited Liability			
Partnership/Private limited/Public Limited/Govt. undertaking/Section 25			
Company/Registered Society/Trust/HUF			
vii. Preferred Activities: Merchant Exporter/Manufacturer Exporter/Service			
Provider/Others			
viii. Bank Account details of the applicant's entity:			
ix. PAN Details of the Entity:			
x. LLPIN/CIN/Registration no. (if applicable):			
Part B: Branch details			
i Number of Branches:			
Ii Address of Branches, Divisions, units, factories:			
3. Details of Proprietor/Partners/Directors/Karta/Trustee of the applicant firm:			
i. Name as in PAN (Mr/Mrs):			
ii. Father's Name:			
iii Date of Birth (DD/MM/YYYY):			
iv Residential Address:			
v. Mobile Number:			
vi. PAN:			
vii.DIN(if applicable):			
viii. Aadhar Card Number:			

4. Industrial Manufacturing Registration Details:
i. SSI/EML/LOI or LRegistration No.//any other document to prove a manufacturer status:
ii. Date of Issue and validity/ Issuing Authority:
iii.Products for which Registered:
5. Service Tax Registration Details (in case of Service providers):
i. Service Tax Registration No/ Issuing Authority:
ii. Services for which registered:
6. RCMC details:
i. RCMC no. / Issuing Authority:
ii. Date of Issue and validity:

iii. Products for which	ch registered:			
7. Status House Details (Please tick) – One Star/Two Star/Three Star/Four Star/Five Star:				
i. Certificate number/ Issuing Authority:				
Ii Date of issue and validity				
8.Central Excise Registration No./ Issuing Authority:				
9. VAT Registration No./ Issuing Authority:				
10. Turnover Details for the preceding three financial years:				
Financial Year	Annual Domestic Turnover (Rs.	Annual Export Turnover (Rs.		
	Lakhs)	Lakhs)		

DECLARATION:

1 I/We hereby certify that:

- A. the entity for whom the application has been made have not been penalized under an y of the following Acts (as amended from time to time):
 - i. The Customs Act, 1962,
 - ii. The Central Excise Act1944,
 - iii. Foreign Trade (Development & Regulation) Act 1992, and
 - iv. The Foreign Exchange Management Act, 1999;
 - v. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company / fir m /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
- C. neither the Registered Office of the company / Head Office of the firm / nor any of i ts Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has other

	wise been made ineligible for undertaking import / export under any of the provisio ns of the Policy; D. we have not obtained nor applied for issuance of an Importer Exporter Code Numbe r in the name of our Registered / Head Office to any other Licensing Authority
W	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulat
e	ion) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the
2	Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Exp ort & Import Items.
3.	I/We fully understand that if any information furnished in the application is found incorrec t or false will render
	me/us liable for any penal action or other consequences as may be prescribed in law or oth erwise warranted.
4.	I/We hereby declare that the particulars and the statements made in this application are tru
	e and correct to the best of my/our knowledge and belief and nothing has been concealed o r withheld therefrom.
5	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.
	06 of the Foreign
	Trade Policy.

D1	5
Place	Date

Name &Designation

Digital Signature